GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3528 ANSWERED ON:14.12.2012 SUPPLEMENTARY NUTRITION PROGRAMME Abdulrahman Shri ;Meghwal Shri Arjun Ram ;Shekhar Shri Neeraj;Singh Shri Dhananjay ;Singh Shri Yashvir

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether large scale irregularities in the supply of supplementary nutrition to children through the Union Government-sponsored Integrated Child Development Services (ICDS) scheme has been pointed out as per the report submitted to the Supreme Court;

(b) if so, the details thereof and the reaction of the Government thereto; and

(c) the steps taken or being taken by the Government to address the issue?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a), (b) &(c): The Integrated Child Development Services (ICDS) Scheme is a Centrally sponsored scheme being implemented through the States/UTs. Supplementary Nutrition to the children (6 months-6 years) and pregnant and lactating mothers is one of the services provided under the scheme.

A Writ Petition (C) No. 196 of 2001 in the matter of Peoples Union for Civil Liberties Vs. UOI & Ors is pending adjudication before the Supreme Court of India. In the aforesaid writ petition, the Supreme Court has passed a number of interim orders. One of such orders passed is dated 22.4.2009 whereby the Supreme Court has endorsed the nutritional and feeding norms issued vide Government of India letter No. 5-9/2005-ND/Tech (Vol.II) dated 24.2.2009.

The Supreme Court has appointed "Commissioners" for the purpose of monitoring and implementation of the interim orders. The mandate of the Commissioners include monitoring and reporting to the Court of the implementation by the respondents of the various welfare measures and schemes.

In the context of the above, these Commissioners have been submitting reports to the Supreme Court from time to time. Taking cognizance of these reports, the Supreme Court has been passing orders/directions from time to time which are complied with by the Government of India and other respondents including States/UTs.